

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

OA/050/00460/2020

Date of Order :14.12.2020

C O R A M

HON'BLE MR. M.C.VERMA, JUDICIAL MEMBER
HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER



Prabhat Kumar, aged about years, son of Late Dewan Kapar, resident of Village-Lagunia Raghukanth, P.O.- Lagunia Raghukanth, P.S.- Muffassil, District- Samastipur.

..... Applicant.

- By Advocate : Shri I.D.Prasad.

-Versus-

1. The Union of India through the Secretary, Department of Communication, Govt. of India, Sanchar Bhawan, New Delhi-110001.
2. The Chairman-cum-Managing Director, BSNL, Bharat Sanchar Bhawan, Corporate Office, Harish Chandra Mathur Lane, Janpath, New Delhi-110001.
3. The Chief General Manager Telecom, Bihar Circle, Patna-800001.
4. The Director (Estt.), Department of Telecom, Office of the CGMT, Bihar Circle, Patna-800001.
5. General Manager Telecom, District-Chapra, Pin-841301.
6. The Telecom District Manager, Chapra, Pin-841301.
7. Telecom District Manager, Samastipur, Pin-848101.

..... Respondents.

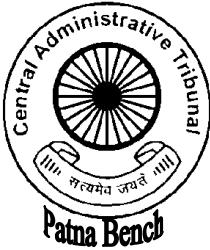
By Advocate :- Shri H. P. Singh, Id. Sr. SC for resp. no. 1.
 Shri K.P.Narayan, Id. Counsel for resp. no. 2 to 7.

O R D E R [ORAL]

Per M.C.Verma, Member (Judl.)

1. The matter is at notice stage hearing. Crux of the case of applicant, set out in the OA, is that he, after having worked as casual labour was given Temporary status w.e.f. 01/04/1993, was regularised and given status of group D employee w.e.f. 01/04/2001. That Presidential Order qua employee who have been conferred TS on or before 30/9/2000 and regularised in BSNL on or after 01/10/2001, as per decision had to be issued. That in November 2019 he applied for VRS and he was informed Presidential Order is not in his service Book. That he submitted representation on 2/12/19 & on 11/01/2020 for Presidential Order but no action has been taken. It has been prayed to direct the respondents to issue Presidential Order in favour of the applicant.

2. Firstly this matter come on board on 09.12.2020 and the order passed on that day reads :-“*Learned counsel for applicant presses the OA. Counsel Shri K.P.Narayan who appeared for respondent no. 2 to 7 submits that respondents are taking steps to get the Presidential order and the matter is under process. Shri H.P. Singh Advocate who is representing respondent no. 1 urged that he has not received the copy of the OA. Counsel for applicant submits that he already has sent the copy. To cut short the proceeding, counsel for applicant is*



requested to provide another copy of the OA to counsel Shri H.P. Singh by Friday. List on 14.12.2020."

3. Today, learned Advocate Shri K.P.Narayan, counsel for respondent no. 2 to 7 reiterates his earlier submission that respondents are taking steps to get the Presidential order and the matter is under process. He requested to dispose of this OA giving six months time to the respondents to take final decision about Presidential order. Taught Counsel Shri H.P. Singh also do urged that six months time would be needed for taking decision about the Presidential order. Counsel for applicant submits that he is having no objection if OA is disposed of enabling the respondents to get the Presidential order and his only request is that six months time is so long, the time should be shorter one and he suggested four months time. Learned Counsel Shri H.P. Singh, who is representing the Union of India interjected again at this stage and states that respondents would try their best to complete the process as early as possible but as the matter has to go upto the Secretary, Union of India, so it would be time taking and therefore six months time has been requested.

4. Considered the submissions made at Bar. it appears appropriate to dispose of this OA with direction to the respondents to complete entire process relating to Presidential order at the earliest possible and latest within six months.



Ordered accordingly. OA stand disposed of. No order as to costs.

[Sunil Kumar Sinha]
Member (A)

[M.C. Verma]
Member (J)

Pkl/

